

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. ³³²~~332~~/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: Harish Manilal Jaishree R. Manilal
V/s.
Marks Exim Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	PRASHANT. - H. CHANDE	Advocate	Prashant Chande
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Liberty to withdraw
with liberty to
file fresh proceedings/
petition under Insolvency
code may be granted

Prashant Chande
Advocate for petitioner.
23-8-17

ORDER
T.C.P. No. 332/I&BC/NCLT/MB/MAH/2017

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1. The Learned Representative of the Petitioner is present.
2. He stated that the inadvertently Form No.5 has been filed, although the nature of the debt is Financial Debt. Hence a requisite form is required to be filed.
3. He is seeking permission to withdraw this petition but with liberty to file a fresh Petition under the Insolvency and Bankruptcy Code. Liberty is granted.
3. This Petition is disposed of as Withdrawn. To be Consigned on Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
23.08.2017

Sd/-

M.K. Shrawat
Member (Judicial)